

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

10. IA 4686/2023in C.P. (IB)/669(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2023**

NAME OF THE PARTIES:- **Compuage Infocom Limited Vs. Doha
Bank Q.P.S.C.**
IN THE MATTER OF
Doha Bank Q.P.S.C.
V/s
Compuage Infocom Limited

**Section:Rule 11 of NCLT, 2016 U/s 7of Insolvency and
Bankruptcy Code, 2016**

ORDER

Counsel, Sakshi Sharma appeared for the Financial Creditor through VC and Counsel, Rajvi Seth appeared for the Corporate Debtor. It has been pointed out that the Corporate Debtor in this case has already been admitted under CIRP vide order dated 02.11.2023 passed by this bench in CP(IB) 329 (MB)2023. That being so, the present Company Petition is rendered infructuous. Accordingly, **CP(IB) 669 (MB)2023** stands **closed** having been rendered **infructuous**. File be consigned to records. Hence, **IA 4686 of 2023** become **infructuous** in terms of the above order. All pending IAs connected with the present Company Petition becomes infructuous in terms of the above order.

Financial Creditor is at liberty to lodge their claim, if any, before the IRP/RP appointed in the said Company Petition i.e. CP(IB) 329 (MB)2023.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)